

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.935/2003

(From the judgement and order dated 04/12/2002 in CMWP 2787/2002
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHRINARAIN TIWARI & ANR.

Petitioner (s)

VERSUS

EXCISE COMMNR., U.P. & ORS.

Respondent (s)

(With appln(s). for exemption from filing O.T. and prayer for
interim relief)

Date : 31/01/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner (s) Mr. M.L. Verma, Sr.Adv.
Mr. Prashant Kumar,Adv.
Mr. Joseph Pookkatt, Adv.
Mr. Prasenjit Keswani, Adv.
Mr. Manu Beri, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

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We are of the view that the petitioners have an
alternative remedy available under law. In case they
file an appeal within a period of two months from today,
before the Excise Commissioner, the same shall be treated
to have been filed within time.

In view of the above, the special leave petition is
dismissed.

.SP1

(Alka Dudeja)
Court Master

(S. Krishnan)
Court Master